

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject:- Facilities to the Hon'ble Former Chief Justices/Judges of the High Court.

ORDER

No: 302 of 2025/RG

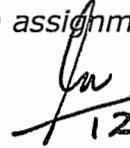
Dated: 12.03.2025

The High Court of Jammu & Kashmir and Ladakh hereby amends the High Court Order No. 913 dated 03.01.2012 readwith High Court Order No. 20224-30/GS dated 07.12.2020. (providing for reimbursement of expenses incurred on reading spectacles, Naturopathy/Ayurvedic Treatment and Telephone charges to the sitting and Former Chief Justices/Judges of the High Court of J&K and Ladakh) in the following manner. This is in compliance to the directions rendered by the Hon'ble Supreme Court vide order dated 18.02.2025 passed in the Contempt Petition (C) No. 425-426/2015 in WP (C) No. 523/2002 titled Justice V.S Dave President, The Association of Retd Judges of Supreme Court and High Courts Vs Kusumjit Sidhu & Ors:-

Sub Clause (iii) of the High Court Order No. 20224-30/GS readwith Order No. 913 dated 03.01.2012 is reframed as under:-

"The former Chief Justices/Judges as also the spouses of the late Chief Justices/Judges shall be paid Rs. 15,000/- per month, which shall be increased by 5% every year, towards expenses of rental and calls of Mobiles and/or Landline, internet service, secretarial services and security service. However, this facility shall not be available if the retired Chief Justice/Judge or their spouse, as the case may be, has accepted some assignment and has been provided the same facilities under that assignment, during the continuation of such assignment."

By Order.


(Shahzad Azeem)

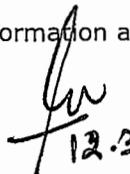
Registrar General

Dated:- 12.03.2025

No:- 13081-114 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for kind information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K;
4. Secretary, Department of Law and Justice, UT of Ladakh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
6. Director, J&K Judicial Academy, Jammu;
7. Registrar Rules, High Court of J&K and Ladakh, Jammu;
8. Registrar I.T., High Court of J&K and Ladakh, Jammu;
9. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
10. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar
11. CPC e-Courts, High Court of J&K and Ladakh for information;
..... for information.
12. Director Finance, High Court of J&K and Ladakh, Jammu;
13. Accounts Officer, High Court of J&K and Ladakh, Jammu/Srinagar;
14. Incharge NIC, High Court of J&K and Ladakh for information and uploading the same on the High Court Website for information of all the concerned.
15. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
16. Order File.


Registrar General